

**GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS  
DEPARTMENT OF TELECOMMUNICATIONS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 1129  
TO BE ANSWERED ON 29<sup>TH</sup> JULY, 2021**

**BROADBAND INTERNET SERVICES**

**1129. Dr.Kirodi Lal Meena:**

Will the Minister of Communications be pleased to state:

- (a) the details of the public sector and private sector companies providing broadband internet services in the country;
- (b) the detailed guidelines issued by Telecom Regulatory Authority of India (TRAI) in regard to speed of broadband internet;
- (c) whether some private internet service providers are selling their broadband services in contravention to the set guidelines and policy;
- (d) if so, the name of such companies and the nature of violation; and
- (e) the action taken/likely to be taken by Government against these companies?

ANSWER

**MINISTER OF STATE FOR COMMUNICATIONS  
(SHRI DEVUSINH CHAUHAN)**

- (a) As per the reports of Telecom Regulatory Authority of India (TRAI), 6 public sector and 443 private companies are providing broadband internet services in the country.
- (b) After considering recommendation of the Telecom Regulatory Authority of India (TRAI), the Government has defined the Broadband as under:

*“Broadband is a data connection that is able to support interactive services including Internet access and has the capability of the minimum download speed of 512 kbps to an individual subscriber from the point of presence (POP) of the service provider intending to provide Broadband service”*

- (c) to (e): Yes, Sir. Companies are granted license under Section 4 of the Indian Telegraph Act, 1885 to provide Internet Services. A list of ISP Licensees found to be providing broadband services in contravention to License conditions and nature of violation is enclosed as **Annexure-1**. Appropriate financial penalty has been imposed on such Licensee.

**List of ISP Licensees found to be providing broadband services in contravention to License conditions**

<b>Sr. No.</b>	<b>Name of the Licensee</b>	<b>Nature of violation</b>
1	M/s ABT Ltd.	ISP not having WPC clearance for the tower in the network
2	M/s Airtel India Pvt Ltd	Transfer of License operations
3	M/s Bharti Airtel Ltd (Earlier M/s Bharti Televenture Ltd)	Provision of Internet connectivity resulting in unauthorized resale of Internet services
4	M/s C-DAC, Noida	Provision of Internet connectivity resulting in unauthorized resale of Internet services
5	M/s City Online Services Limited	Provision of Internet connectivity resulting in unauthorized resale of Internet services
6	M/s Data Infosys Limited	Sub- Leasing of License/Service provisioning and Billing by Franchisee Company
7	M/s E-Com Opportunities Pvt. Ltd	Unauthorized Internet gateway using foreign satellite
8	M/s Eronet Broadband Service India Pvt. Ltd	Providing Services beyond the service area
9	M/s Five Network Solution (India) Limited	Sub- Leasing of License/Service provisioning and Billing by Franchisee Company
10	M/s Growth Compusoft Exports Limited	Providing Services beyond the service area
11	M/s GSM Online Internet Services Pvt. Ltd.	Sub- Leasing of License/Service provisioning and Billing by Franchisee Company
12	M/s Harisree cablenet Pvt. Ltd	Providing Services beyond the service area
13	M/s ICENET.Net Ltd	Sub- Leasing of License/Service provisioning and Billing by Franchisee Company
14	M/s IKF Technologies Limited	Sub- Leasing of License/Service provisioning and Billing by Franchisee Company & ISP not having WPC clearance for the tower in the network
15	M/s ISP Solutions (India) Pvt. Ltd	Providing Services beyond the service area
16	M/s Kappa Internet Services Private Limited, (Earlier M/s Kappa Infotech Private Limited)	Providing Services beyond the service area
17	M/s My-Net Services India Private Limited	Provision of Internet connectivity resulting in unauthorized resale of Internet services
18	M/s Netcom Online Solutions India Pvt Ltd	ISP not having WPC clearance for the tower in the network
19	M/s Noida Software Technology Park Limited	Sub- Leasing of License/Service provisioning and Billing by Franchisee Company
20	M/s Pipetel Communications Pvt Ltd	Sub- Leasing of License/Service provisioning and Billing by Franchisee Company

<b>Sr. No.</b>	<b>Name of the Licensee</b>	<b>Nature of violation</b>
21	M/S Primenet Global Ltd	Provision of Internet connectivity resulting in unauthorized resale of Internet services
22	M/s Railtel Corp. Of India Ltd	Provision of Internet connectivity resulting in unauthorized resale of Internet services
23	M/s Rainbow Communications (India) Pvt Ltd	Providing Services beyond the service area
24	M/s Readylink Internet Services Covai Private Limited	Providing Services beyond the service area
25	M/s Reliance Communications Infrastructure Ltd	Provision of Internet connectivity resulting in unauthorized resale of Internet services
26	M/s SIFY Technologies Limited	Sub- Leasing of License/Service provisioning and Billing by Franchisee Company
27	M/s Spectrum Soft Tech Solutions Pvt. Ltd	Providing Services beyond the service area
28	M/s SREE SREE Infotainment Pvt. Ltd.,	Providing Services beyond the service area
29	M/s SwissFone India Ventures (P) Ltd	Providing Services beyond the service area
30	M/s Tata Communications Limited (Earlier M/s Videsh Sanchar Nigam Limited	Provision of Internet connectivity resulting in unauthorized resale of Internet services
31	M/s Trak Online Net India (P) Limited	Sub- Leasing of License/Service provisioning and Billing by Franchisee Company
32	M/s Vebtel Obconic Internet Protocol Pvt. Ltd.	Providing Services beyond the service area
33	M/s Virtela India Pvt Ltd	Providing Services beyond the service area & Billing of Customer of ISP is being done outside of India
34	M/s World Gate Networks Pvt Ltd	Unauthorized Internet gateway using foreign satellite

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